29.10.2009

CP 38/2009 (OA No. 483/2008)

Mr. C.S. Meena, Proxy counsel for

Mr. V.K. Mathur, Counsel for applicant.

Mr. M.B. Agarwal, Counsel for respondents.

Heard learned counsel for the parties.

For the reasons dictated separately, the CP is disposed of.

(B.L. KHATRI) (M.L. CHAUHAN)
MEMBER(A) MEMBER (J)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH

Jaipur, this the 29th day of October, 2009

CONTEMPT PETITON NO. 38/2009 IN ORIGINAL APPLICATION NO. 483/2008

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Basant Kumar Atreya son of Shri Mathura Prasad Atreya, resident of 339, Janta Colony, Jaipur Rajasthan posted as Lab Technician in National Institute of Ayurveda, Jaipur.

..APPLICANT

(By Advocate: Mr. C.S. Meena proxy to Mr. V.K. Mathur)

VERSUS

- 1. Prof. Shri M.C. Sharma, Director, National Institute of Ayurveda Madhav Vilas, Amber Road, Jaipur.
- 2. Shri Naresh Dayal, Secretary, Ministry of Health and Family Welfare, Government of India, New Delhi.

.....RESPONDENTS

(By Advocate: Mr. M.B. Agarwal)

ORDER (ORAL)

The applicant has filed this Contempt Petition for the alleged violation of the order dated 13.03.2009 passed in OA No. 483/2008 whereby the respondents were directed to decide the representation of the applicant.

2. Mr. M.B. Agarwal, Advocate, puts appearance on behalf of the respondents and has filed reply. In the reply, the respondents have stated that the representation of the applicant has been decided and the same has been communicated to him vide order dated

07.09.2009. The respondents have also tendered unconditional apology for the delay in deciding the representation.

- 3. In view of what has been stated above, we are of the view that it is a case where notices need be discharged. Accordingly, notices issued to the respondents are hereby discharged. It is made clear that in case the applicant is aggrieved by the decision taken by the respondents, it shall be permissible for him to file substantive OA.
- 4. With these observations, the Contempt Petition is disposed of with no order as to costs.

(B.L. KHATRI) MEMBER (A)

(M.L. CHAUHAN)
MEMBER (J)

AHQ